

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 5/MP/2014

Subject : Petition under section 79 (1) (c) and (k) of the Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of inter-State transmission charges and losses) Regulations, 2010 and Regulations 110, 111, 112, 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 14.10.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Electricity Department Govt. of Goa

Respondent : M/s Power Grid Corporation of India Limited and others

Parties present : Shri Amit Kapoor, Advocate for petitioner
Ms. Poonam Verma, Advocate for petitioner
Shri Shantanu Singh, Advocate for petitioner
Ms. Swapna Seshaderi, Advocate, KPTCL

Record of Proceedings

Learned counsel for the petitioner submitted that pursuant to Commission's direction dated 11.7.2014, KPTCL convened a meeting on 7.8.2014 with the petitioner to resolve the matter. In the said meeting, the petitioner agreed in principle, with methodology adopted in the Southern Region for the payment of wheeling charges for all inter-State lines as 7.5 paise/unit. As per Regulation 11 (1) and (2) of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and losses) Regulations, 2010, (Sharing Regulations), the petitioner is paying the transmission charges to PGCIL as well as to KPTCL. Learned counsel for the petitioner submitted that the Commission in the Explanatory Memorandum to the third amendment to the Sharing Regulations has proposed to do away with the methodology of truncation of the network and compute transmission charges on the basic network.

2. Learned counsel for the petitioner submitted that on account of Explanatory Memorandum to the third amendment to the Sharing Regulations, and to do away with

the truncation of the network, the Commission has proposed to inter-alia amend Regulation 7 (1) (k) of the Sharing Regulations.

3. Learned counsel for KPTCL submitted that in the said meeting, the methodology of adopting the 7.5 paise/unit charges for use of KPTCL line was agreed to by Goa. The other issue of charging withdrawal charges being faced by Goa due to truncation of the 400 kV network would be taken up separately by Goa. Learned counsel submitted that as and when proposed amendment of Sharing Regulations will be effective, the issue arising due to truncation of network would be resolved.

4. The staff of the Commission brought to the notice of the Commission that vide letter dated 17.6.2014 KPTCL was directed to file information in Petition No. 225/TT/2013 for determination of tariff of inter-State transmission lines connecting two stations. However, KPTCL has not submitted the information till date. The Commission directed KPTCL to file the information in Petition No. 225/TT/2013, by 31.10.2014.

5. After hearing the learned counsels for the petitioner and respondent, the Commission reserved order in the petition.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)